GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO.1208 TO BE ANSWERED ON THURSDAY, THE 29^{TH} JULY, 2021

e-filing portal of ITAT

1208. SHRI JOHN BRITTAS

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government has recently launched the e-filing portal of Income

 Tax Appellate Tribunal (ITAT), 'itat e-dwar';
- (b) if so, the details thereof; and
- (c) whether the adoption of video conferencing has brought down the pendency of cases in the ITAT, if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

- (a) & (b): Yes Sir. The e-filing portal of Income Tax Appellate Tribunal called 'itat e-dwar' has been launched on 25.06.2021. The details are as under: -
- i. Any person, who is entitled to file Appeals, Cross Objections, Stay Applications and Miscellaneous Applications before a Bench of the Income Tax Appellate Tribunal under section 253 of Income Tax Act, 1961 or other enactments, may file the same electronically through the said e-filing portal.
- ii. This facility has been launched to provide a digitalized and easier access to justice for the litigants before Income Tax Appellate Tribunal.

- iii. The facility is optional and presentation of physical appeal in paper form in terms of Income Tax Appellate Tribunal Rules, 1963 and other respective enactments is continued as such.
- (c): Consequent upon the outbreak of Covid-19, the mode of Video Conferencing has supplemented the conventional mode of hearings in Income Tax Appellate Tribunal. It has proved to be a safe mode of disposal of cases during the pandemic period despite being a new technological experiment. The pendency of cases in Income Tax Appellate Tribunal as on 01.04.2020 and 01.07.2021 was 88,016 and 66,130, respectively.
